

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 230 of 1998

Wednesday, this the 30th day of August, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. K.T.P. Narayanan Namboodiri,  
Teacher, Mahima, PO Mattannur,  
Language Teacher (Hindi),  
Government High School, Kiltan. ....Applicant

By Advocate Mr. A.K. Basheer

Versus

1. The Secretary to the Government of India,  
Ministry of Human Resource Development,  
(Department of Education), New Delhi.
2. The Director of Education,  
Administration of the Union Territory  
of Lakshadweep (Department of Education),  
Kavarathi.
3. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.
4. Headmaster,  
Government High School, Amini. ....Respondents

By Advocate Mr. P.R. Ramachandra Menon, ACGSC (rep.)

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

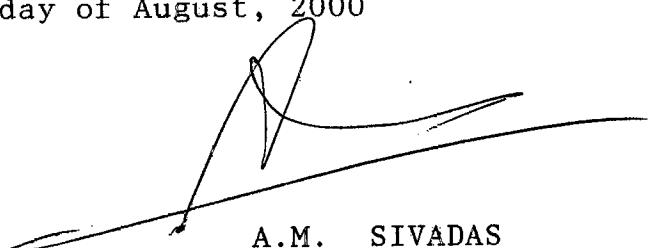
None for the applicant..

2. Accordingly, the Original Application is dismissed for default.

Wednesday, this the 30th day of August, 2000



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.M. SIVADAS  
JUDICIAL MEMBER

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CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.230 of 1998.

Friday this the 3rd day of November, 2000.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K.T.P. Narayanan Namboodiri,  
Teacher, Mahima,  
P.O. Mattannur,  
Language Teacher (Hindi),  
Government High School,  
Kiltan.

Applicant

(By Advocate Shri A.K. Basheer)

Vs.

1. The Secretary to the Government  
of India, Ministry of  
Human Resource Development,  
(Department of Education),  
New Delhi.

2. The Director of Education,  
Administration of the  
Union Territory of Lakshadweep,  
(Department of Education),  
Kavarathi.

3. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.

4. Headmaster,  
Government High School,  
Amini.

Respondents

(By Advocate Shri P.R. Ramachandra Menon, ACGSC)

The application having been heard on 3.11.2000, the Tribunal  
on the same day delivered the following:



O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks the following reliefs:

- i. "to issue appropriate order commanding 1st respondent to take an expeditious decision in the light of Annexure A-3 and pass orders regularising the leave of absence of the applicant on medical ground from 22.9.1978 to 24.8.1994 (both days included)."
- ii. declare that the applicant is entitled to get his period of absence on medical ground from 22.9.1978 to 24.8.1994 (both days included) regularised and also that he is entitled to all benefits attached to the post of Language Teacher (Hindi) under the Directorate of Education, Union Territory of Lakshadweep like salary, special allowances and such other emoluments for the period of his absence on medical ground.
- iii. to pass appropriate orders commanding the respondents to pay the entire arrears of salary, allowances and other emoluments which are payable to the applicant on the basis of the revised scale of pay and allowances from time to time after regularising the period of absence of the applicant on medical ground from 22.9.1978 to 24.8.1994 (both days included.)
- iv. to grant such other reliefs which this Hon'ble Tribunal may deem fit, proper and just in the circumstances of the case.
- v. to award costs to the applicant."

2. When the O.A. was taken up, the learned counsel appearing for the applicant submitted that it is suffice to direct the first respondent to pass appropriate orders with regard to the regularisation of the leave of absence of the applicant on medical grounds from 22.9.1978 to 24.8.1994 within a time frame. Learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

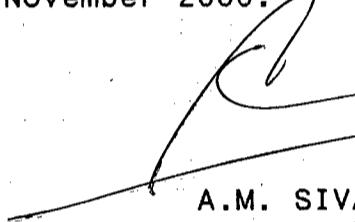
3. Accordingly, the first respondent is directed to consider and pass appropriate orders regarding the regularisation of the leave of absence of the applicant on medical grounds from 22.9.1978 to 24.8.1994 within three months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. No costs.

Dated the 3rd November 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.M. SIVADAS  
JUDICIAL MEMBER

Annexure A3: True copy of the communication dated 21.5.1995  
sent by the 2nd respondent to the 1st respondent.